IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 4031 of 2020

Ramjan Ansari @ Chutri ... … **Petitioner**
Versus
The State of Jharkhand ... … **Opposite Party**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Pradeep Kumar Nayak, Advocate
For the State : Mr. Shekhar Sinha, P.P.

02/29.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Pradeep Kumar Nayak, learned counsel for the petitioner and Mr. Shekhar Sinha, learned P.P. for the State.

The petitioner is an accused in connection with Argora P.S. Case No. 205 of 2019, corresponding to G.R. No. 1531 of 2019, S. T. No. 648 of 2019.

It has been alleged that the accused persons were abusing and having Ganja which was objected to by the uncle of the informant and subsequently he was assaulted and a knife blow was given on his abdomen which resulted in his death during treatment.

It appears that specific allegation of giving knife blow is upon Ajmat Ansari @ Babu. So far as the petitioner is concerned, he is said to have thrashed the deceased to the ground.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned A.J.C. - XIII, Ranchi, in connection with Argora P.S. Case No. 205 of 2019, corresponding to G.R. No. 1531 of 2019, S. T. No. 648 of 2019.

(Rongon Mukhopadhyay, J.)

Umesh/-